

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-02-2024 AT 10:30 AM**

IA (IBC) 250/2024 in Company Petition IB/153/2021

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Pridhvi Asset Reconstruction and
Securitisation Company Ltd

...Financial Creditor

VS

Sri Pavana Keerthi Hotels India Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 250/2024

Learned Counsel Mr. Ch Srinivasulu, for applicant present physically. Additional affidavit filed along with the documents on interim relief. Heard. **For orders on 12.02.2024.**

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER**